RAJYA SABHA

Friday, the 2nd August, 1974/the llth Sravana 1896 (Saka)

The House met at eleven of the clock. Mr. Chairman in the Chair.

MEMBERS SWORN

Shri	Sultan	Singh
(Haryana) Shri	Prabhu
Singh (Haryana)		

OBITUARY REFERENCE

MR. CHAIRMAN : Before I take up the agenda for today, I have to refer with deep regret to the passing away of Shri M.C. Setalvad.

Shri Setalvad was' born at Ahmedabad on the 12th November, 1884. After education at Bombay, he was enrolled as Advocate, Bombay, High Court.in 1911. Hebecamethe Advocate-General, Bombay in 1937. He was a Member of the Indian Delegation to the U.N. in 1947 and 1948 and a Member of the Kashmir Delegation to the in 1948. Security Council He was the Leader of the Indian Delegation to the U.N. in 1949. That year he became the Advocate-General of India. He was the Principal Representative of India for the Kashmir Question at the Security Council in 1952, He was the Chairman of the Law Commission of India from 1955 to 1958. Shri Setalvad was the Leader of the Delegation to the First, Second, Third and Fourth Sessions of the Asian-African Legal Consultative Committee and presented India's case before the World Court at The Hague regarding the dispute with Portugal on the right of passage through Indian territory claimed by that country. He was the Attorney-General of India again from 1950 to 1962. He was the President of the Bar Association of India and the Indian Commission of Jurists. Shri Setalvad was nominated to the Rajva Sabha in April, 1966. For his services to the nation, Shri Setalvad was awarded Padma Vibhushan in 1957.

Shri Setalvad was a veritable giant in the legal profession of which he was a member for sixty-three years. A person of conspicuous ability and massive intellect, he commanded universal respect. With his stupendous learning and the magic of his personality, he was an institution by himself. I had the privilege of being closely associated with him for many years and always admired his brilliance in the

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exposition of law. In bis passing away, the legal profession has lost a luminary, and the country an eminent lawyer of the highest integrity. In this House he was always listened to with great respect. Before he left for Bombay where he had decided to settle down, I met him. He looked quite healthy and his sudden passing away has come as a great shock to us all.

I would request the Members to rise in their seats and observe a minute's silence as a mark of respect to the memory of Shri Setalvad.

(Hon. Members then stood in silence for one minute).

MR. CHAIRMAN : Secretary-General will convey to the members of the bereaved family our sense of profound sorrow and deep sympathy.

ORAL ANSWERS TO QUESTIONS

Pig iron supplies to engineering industries

*265. SHRIMATI SUMITRA G. KULKARNI :

SHRIMATI SUSHILA SHANKAR ADIVAREKAR :t Will the Minister of HEAVY INDUSTRY be pleased to state :

(a) whether it is a fact that steel and pig iron supplies for engineering industries have been suspended owing to some controversy over the implementation of the 25 per cent value added schemes ;

(b) if so, what is the nature of the controversy; and

(c) the extent of short-fall in exports on that account during the current year ?

THE MINISTER OF HEAVY INDUS-TRY (SHRI T.A. PAI) : (a) and (b) Steel and pig iron supplies to exporters of engineering goods had been temporarily delayed by the Iron and Steel Controller for the quarter July-September, 1974 on the ground that 25 % added value certificate had not been given by the sponsoring authority.

(c) Though this might have affected de livery schedules of some exports to some extent

it is being endeavoured to make up the shortfall

in subsequent months.

fThe question was actually asked on the floor of the House by Shrimati Sushila Shankar Adivarekar.